

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7045
ANSWERED ON:08.05.2015
REGULATION OF PRIVATE COMPANIES
Biswas Shri Radheshyam

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the cases of violation of the Companies Act, 2013 by the private companies on account of payment of salary and other allowances to their employees have come to the notice of the Government in the country during each of the last three years;
- (b) if so, the details thereof, company-wise and the reasons therefor along with the action taken/being taken by the Government in such cases so far;
- (c) whether the Government has issued/proposes to issue guidelines in this regard and if so, the details thereof; and
- (d) the other steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d) : The relevant provisions of the Companies Act, 2013 came into force w.e.f. 01/04/2014. The salaries of managerial personnel or employees of a private company, except the salaries of board level managerial personnel of a subsidiary of a listed company are not regulated under the Act.